

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6460
ANSWERED ON:05.05.2010
ADMISSION OF BPL FAMILIES IN PRIVATE SCHOOLS
Joshi Shri Pralhad Venkatesh;Singh Shri Ganesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether under section 12 of Right to Education Act, it has been made compulsory for central schools/sainik schools/private and unaided schools to reserve 25 percent of seats in Class I for children belonging to BPL families who are near to schools; and

(b) if so, the initiative being taken by the Government to ensure that the said section of the Act is complied in letter and spirit?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a): Section 12 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, inter alia, provides that a school belonging to specified category and an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority, shall admit in class I, to the extent of at least twenty-five percent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory education till its completion. "Specified Category", in relation to a school, means a school known as Kendriya Vidyalaya, Navodaya Vidyalaya, Sainik School or any other school having a distinct character which may be specified, by notification, by the appropriate Government.

(b): It is the duty of the appropriate Government and the local authority to take necessary steps for carrying out the provisions of the Act. Chapter VI of the Act inter alia provides for monitoring and protection of rights of the child by the National Commission for Protection of Child Rights and the State Commissions for Protection of Child Rights.